

Action Taken Report (ATR) in light of the directions issued by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi in its order dated 30/08/2022 in O. A. No. 511/2022 in the matter of Chandrashekhar Khawade Versus State of Jharkhand.

1. In light of the order dated 30/08/2022 issued by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi in O. A. No. 511/2022 in the matter of Chandrashekhar Khawade Versus State of Jharkhand, the Jharkhand State Pollution Control Board (JSPCB) vide its Ref. No. B – 2024 dated 22/09/2022 has informed the Deputy Commissioner, Deoghar about the abovesaid order and nominated the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka as the member of the committee on behalf of the JSPCB to look into the matter.

*The copy of the JSPCB's Ref. No. B – 2024 dated 22/09/2022 is enclosed herewith as **Annexure 'A'**.*

2. The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka has submitted the Inspection Report of the Committee (comprising of the Executive Magistrate, Deoghar and the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka) vide Ref. No. 1740 dated 18/10/2022. In view of the observations of the committee it was recommended that the Competent Authority may issue necessary direction to ensure the following: -
 - a) Unit shall install oil trapper at last discharge point for trapping of oil from floorwash / domestic discharge.

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- b) Unit shall do proper Rain Water Harvesting following the implementation of RWH plan.
- c) Unit shall install stack as per CPCB norms, along with Air Pollution Control Device.
- d) Unit shall do plantation in vacant land. If land is not available it will be done in several big
- e) Unit shall do proper solid waste dumping.

*The copy of the Ref. No. 1740 dated 18/10/2022 is enclosed herewith as **Annexure 'B'**.*

3. In compliance to the directions issued by the Hon'ble NGT, PB, New Delhi, a copy of the Inspection Report submitted by the committee was forwarded to the Incharge, M/s Sitaram Soap Works, Deoghar (Unit) to enable him to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the report of the Joint Committee before the Hon'ble Tribunal. Moreover, it was, also directed to submit the time bound action plan to comply with the conditions of the previous CTO as well as the recommendations made in the report of the committee vide Board's Ref. No. B - 2650 dated 19/12/2022.

*The copy of the Board's Ref. No. B - 2650 dated 19/12/2022 is enclosed herewith as **Annexure 'C'**.*

4. In reply, the Authorized representative of the Unit vide its letter dated 02/01/2023 has informed that the working partner of the firm was admitted in a hospital in Pune and in his absence the complete compliance of the recommendation

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was getting delayed and has requested for further 30 days' time to report compliance of the recommendations.

*The copy of the Unit's letter dated 02/01/2023 is enclosed herewith as **Annexure 'D'**.*

5. In light of the abovementioned reply submitted by the Unit, the Board vide its Ref. No. B - 234 dated 31/01/2023 had issued certain directions which are as follows: -
- a) To stop the operation of the Unit with immediate effect till Renewal CTO is accorded.
 - b) To submit the Rain Water Harvesting Scheme (RWHS) within 15 days and implement the RWHS within 2 months.
 - c) To maintain the neat and clean factory premises.
 - d) To make the proper drainage system and the Katcha drain which meets the municipal drain should be made pucca within 15 days of issuance of this letter.
 - e) The Ash which is stored inside the premises, its quantity should be submitted to the Board within 15 days and it should be disposed of properly within 2 months.
 - f) To install the oil trapper at last discharge point for trapping of oil from floor wash/domestic discharge.
 - g) To install the stack as per the CPCB norms, along with the Air Pollution Control Device within 3 months.
 - h) To do plantation in vacant land and if land is not available it should be done in several big baskets.
 - i) To do proper Solid Waste Dumping.

*The copy of the Board's Ref. No. B - 234 dated 31/01/2023 is enclosed herewith as **Annexure 'E'**.*

6. The Unit has submitted the compliance of recommendations of the Committee vide its letter dated 02/02/2023.

*The copy of the Unit's letter dated 02/02/2023 is enclosed herewith as **Annexure 'F'**.*

7. In light of the abovementioned compliance report submitted by the Unit, the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumkawas directed vide Board's Ref. No. B – 395 dated 27/02/2023 to verify the compliance status of the Unit w.r.t. the directions issued by the Board vide Ref. No. B-234 dated 31/01/2023 and submit the Verification Report.

*The copy of the Board's Ref. No. B - 395 dated 27/02/2023 is enclosed herewith as **Annexure 'G'**.*

8. The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka vide his Memo. No. 770 dated 10/03/2023 has submitted the Inspection Report of the Unit. The observations of which is as follows: -

S. N.	Directions issued vide Board's Ref. No. B - 234 dated 31/01/2023	Compliance Status
a)	To stop the operation of the Unit with immediate effect till Renewal CTO is accorded.	Complied (Unit was not under operation)
b)	To submit the Rain Water Harvesting Scheme (RWHS) within 15 days and implement the RWHS within 2 months.	Complied (Two Pit has been constructed for RWH)
c)	To maintain the neat and clean factory premises.	Complied
d)	To make the proper drainage system and the Katcha drain which meets the municipal drain should be made pucca within 15 days of issuance of this letter.	All the drain system found pucca up to meeting point at municipal drain.

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e)	The Ash which is stored inside the premises, its quantity should be submitted to the Board within 15 days and it should be disposed of properly within 2 months.	Unit was not found under operation total coal ash dumped in low lying area after wetting.
f)	To install the oil trapper at last discharge point for trapping of oil from floor wash/domestic discharge.	Oil trapper has been provided.
g)	To install the stack as per the CPCB norms, along with the Air Pollution Control Device within 3 months.	Stack found as per CPCB norm's along with scrubbing system.
h)	To do plantation in vacant land and if land is not available it should be done in several big baskets.	30 nos. of plants along with basket found during inspection.
i)	To do proper Solid Waste Dumping.	Solid waste (Mainly ashes & domestic waste) is being disposed of by Deoghar Municipal Corporation application and receipt regarding is enclosed with.

*The copy of the Memo. No. 770 dated 10/03/2023 is enclosed herewith as **Annexure 'H'**.*

9. It is prayed that more action are being taken and the further Action Taken Report by the Board will be placed before the Hon'ble Tribunal.

Yatindra Kumar Das
(Yatindra Kumar Das)
Member Secretary,
SPCB, Jharkhand



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, DHANBAD -834004
Phone.: 2400851, 2400852, 2400979 Fax: 0651- 2400850, Web Site – www.jspcb.nic.in

Annexure - A

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By Email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. *13/2024*

Ranchi, Dated... *22/09/2024*

From,
Yatindra Kumar Das,
Member Secretary.

To,
The Deputy Commissioner,
Deoghar, Jharkhand.
Email: dc-deo@nic.in

Sub: - Compliance of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in its order dated 30/08/2022 in O.A. No. 511/2022 – Regarding.

Sir,

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Principal Bench, New Delhi has passed an order on 30/08/2022 in Original Application No. – 511/2022 in the matter of Chandrashekhar Khawade Versus State of Jharkhand (Copy enclosed). The operative / relevant part of which is as follows:-

“1. The grievance in the present letter petition, which is treated and registered as original application, is that SITCO Soap industry is being run in violation of environmental norms in thickly populated area near Baidnath Mandir, Laxmi Bazar/ Ganesh Market in District Deoghar, which is the cultural capital of Jharkhand. The above said industry, which is stated to fall in the green category, emits heavy smoke from its chimney three days a week on every Monday, Wednesday and Friday. Untreated polluted industrial effluent is also being discharged in the municipal drain of Deoghar Municipal Corporation.

3..... Accordingly, we constitute a Joint Committee comprising of representative of State PCB and District Magistrate, Deogarh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to

(i) Project Proponent to enable it/him to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the report of the Joint Committee and file its/his response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee; and

(ii) State PCB and District Magistrate, Deogarh to enable them to take appropriate remedial action by giving notice to/hearing the project proponent and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and protection and improvement of environment and submit their action taken report within one month from the date of receipt of a copy of the report of the Joint Committee.

The matter is to be listed on 21/12/2022.

In light of the above, it is to inform that the Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka (Contact No. - 9934408705; Email: jspcbdumka@gmail.com) is nominated as the member of the committee on behalf of JSPCB to look into this matter. This is for your information and necessary action please.

Thanking you.

Encl: As above.

Yours sincerely,
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-2024

Ranchi, Dated...22/9/2022

Copy to: Sri Kamalakant Pathak, Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action. It is, hereby, directed to co-ordinate with the Deputy Commissioner, Deoghar and submit the report to the headquarters on or before 24/09/2022.

(Yatindra Kumar Das)
Member Secretary

Annexure - B

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**Jharkhand State Pollution Control Board****Regional Office-Cum-Laboratory, Dumka- 814101**

Ph: 06434-230203, www.jspcb.nic.in

Ref. No. 1740

Dated-18/10/2022

From

Kamlakant Pathak,
Regional Officer

To,

The Member Secretary,
Jharkhand State Pollution Control Board,
Ranchi

Sub:

Submission of inspection report w.r.t the Hon'ble NGT, Principal Bench,
New Delhi in O.A. No. 511/2022 - regarding.

Sir,

With reference to above, noted subject inspection report w.r.t the Hon'ble NGT,
Principal Bench, New Delhi in O.A. No. 511/2022 is enclosed for onward action.

Encl - As above

Yours faithfully,

(Kamlakant Pathak)
Regional Officer

**Report of the Joint Committee
Constituted by
THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
Order dated 30.08.2022
(O.A. no.- 511/2022)
In the matter of
Chandrashekhar Khawade Vs State of Jharkhand
- PREPARED BY -
Joint committee
OF
REGIONAL OFFICER J.S.P.C.B DUMKA & EXECUTIVE
MAGISTRATE (Nominated by DC Deoghar)
Joint committee Report in the compliance of Hon'ble NGT order
dt. 30-08-2022 in O.A. no. 511/2022 in the matter of
Chandrashekhar Khawade Vs State of Jharkhand**

With reference to matter of Sri Chandrashekhar Khawade Vs State of Jharkhand (O.A no. 511/2022 dated 30.08.2022) Hon'ble NGT passed an Order to enforcement of environmental Norm's w.r.t in the operation of Soap factory M/s Sitaram Soap Works (Sitco Soap Factory), C. P. Drolia Road, Deoghar.

As Hon'ble NGT directions:-

Accordingly, we constitute a Joint Committee comprising of representative of State PCB & District Magistrate & Deoghar & direct the same to meet within two weeks undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail of judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for Co-ordination and compliance.

In case the Joint Committee observes any violation of consent conditions/ environmental norms them it shall forward a copy of its report to

(i) Project Proponent to enable it/him to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the report of the Joint Committee and file its/his

response before this Tribunal as desired within one months from the date of receipt of a copy of the report of the Joint Committee; and

(ii) State PCB & District Magistrate, Deoghar to enable them to take appropriate remedial action by giving notice to/hearing the project proponent and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and protection and improvement of environment and submit their action taken report within one month from the date of receipt of a copy of the report of the Joint Committee. The matter is to be listed on 21/12/2022.

In compliance to the above direction, a Joint Committee was constituted vide JSPCB Ranchi, Memo no. B-2024 Dated 22-09-2022, with approval from the competent authority (*Annexure I*), The members of the Joint Committee are as follows :

- a. Kamlakant Pathak, Regional Officer, J.S.P.C. B, Dumka
- b. Supriya Bhagat, Executive Magistrate, Deoghar (Nominated by Deputy Commissioner, Deoghar Vide memo no. 1055 dated- 24-09-2022)

In the light of the above Hon'ble NGT directions dated 30-08-2022 O.A no. 511/2022 M/S Sitaram Soap Works, (Sitco Soap Factory), C. P. Drolia Road, Deoghar, Prop. Sri Shiv Chawcharia, has been inspected on 24-09-2022 by the joint committee members Kamlakant Pathak, Regional Officer, J.S.P.C.B. & Miss. Supriya Bhagat, Executive Magistrate, Deoghar nominated by District Commissioner, Deoghar. D C Office, Deoghar (Memo no. 1055, Deoghar / Dated 24.09.2022 Enclosed) *Annexure I*. During inspection factual findings are as under :-

1. M/S Sitaram Soap Works, (Sitco Soap Factory) is situated in thickly populated area near Ganesh /Lakshmi market Deoghar.
2. Unit falls under green category & involve in production of handmade soap using caustic soda & edible oil as raw material.
3. Unit is operating since 1937. (Copy of directorate of Industry, Bihar Government is enclosed with) (*Annexure II*)
4. Unit has obtained conditional CTO up to 31.12.2022 conditions of CTO & compliance are as under.
5. Copy of CTO granted vide - JSPCB/RO/DMK/CTO-11729319/2022/9
Dated : 2022-01-10 valid up to 31.12.2022 (*Annexure III*)

(A) Specific Conditions:

1. That, he(they) shall implement Rain Water Harvesting.	Not implemented
2. That, he(they) shall reuse all wastage cutting materials.	Complied
3. That, he(they) shall do tree plantation & maintains.	No tree plantation (Unit is running under closed shed)

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4. That, he(they) shall submit AAQR & SMR within three months.	SMR submitted, AAQR submitted done on 06. 10.2022.
5. That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.	Partially complied, Spillage of edible oil used as raw material found.
6. That, the occupier shall keep process effluent in close-circuit and submit report.	No process effluent generated. Floor wash and domestic discharge is made through open drain and released into main municipal drain. The drainage is not proper with a small portion of drain found katcha before meeting municipal drain outside the premises. (Test rest report submitted also)
7. That, the occupier shall submit applications for renewal of consent under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.12.2022 with documents showing compliance of all of the above conditions.	Complied

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:	SMR submitted, AAQR submitted done on 06. 10.2022.
(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:	SMR submitted
(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:	Though process effluent is not generated, floor wash effluent and domestic effluent discharge and edible oil spillage was found. (Test report submitted)
(4) That, the occupier shall dispose of solid wastes as follows:	Ash generated which is found dumped inside the premises.
(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.	No. D. G. Set installed
(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.	Not complied (Approval not taken)
(7) That, the occupier shall grow and maintain greenery of the project in	No space (Unit is running)

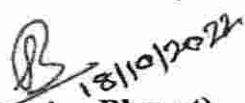
the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.	under closed shed)
(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.	Submitted
(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.	SMR submitted, AAQR submitted done on 06. 10.2022.
(10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.	N. A
(11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.	Agreed
(12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.	Agreed
(13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.	Agreed


In view of the observation made by the committee constituted by Hon'ble NGT, in the above said matter the competent authority may issue necessary direction (if needed & deemed fit) to ensure the following.

- Unit shall install oil trapper at last discharge point for trapping of oil from floor wash/domestic discharge.
- Unit shall do proper Rain Water Harvesting following the implementation of RWH plan.
- Unit shall install stack as per CPCB norms, along with Air Pollution Control Device.
- Unit shall do plantation in vacant land. If land is not available it will be done in several big basket.
- Unit shall do proper solid waste dumping.

Enclosed :-

- D C Office, Deoghar (Memo no. 1055, Deoghar / Dated 24.09.2022)
- Copy of directorate of Industry, Bihar Government
- Copy of CTO,
- Ambient Air Quality Report
- Stack Monitoring Report
- Effluent analysis Report


(Supriya Bhagat)
Executive Magistrate, Deoghar


(Kamlakant Pathak)
Regional Officer
J. S. P. C. B. Dumka.



उपायुक्त-सह-जिला दण्डाधिकारी का कार्यालय, देवघर

(जिला विधि शाखा)

दूरभाष सं०- 06432-232680

फैक्स- 06432-232967

ई-मेल- deolegalsec2@gmail.com

आदेश

सदस्य सचिव, झारखंड राज्य प्रदूषण नियंत्रण पर्वद, झारखंड, राँची के पत्रांक- B-2024 दिनांक- 22.09.2022 द्वारा सूचित किया गया है कि O.A. No.- 511/2022 में माननीय NGT, Principal Bench, New Delhi के द्वारा दिनांक- 30.08.2022 को आदेश पारित किया गया है। सुलभ प्रसंग हेतु पारित आदेश की प्रति संलग्न है। उक्त आदेश का अनुपालन आवश्यक है।

अतः उक्त आदेश का अनुपालन सुनिश्चित कराने हेतु सुश्री सुप्रिया भगत, कार्यपालक दण्डाधिकारी, देवघर को प्राधिकृत किया जाता है।

HB/109/2022
उपायुक्त-सह-जिला दण्डाधिकारी,
देवघर।

ज्ञापांक1055...../विधि, देवघर दिनांक 24 सितम्बर, 2022
प्रतिलिपि : सुश्री सुप्रिया भगत, कार्यपालक दण्डाधिकारी, देवघर को सूचनार्थ एवं अनुपालनार्थ प्रेषित।
प्रतिलिपि : अनुमंडल पदाधिकारी, देवघर को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
प्रतिलिपि : क्षेत्रीय पदाधिकारी, झारखंड राज्य प्रदूषण-नियंत्रण पर्वद, दुमका को सूचनार्थ एवं आवश्यक कार्यवाई हेतु प्रेषित।

HB/109/2022
उपायुक्त-सह-जिला दण्डाधिकारी,
देवघर।

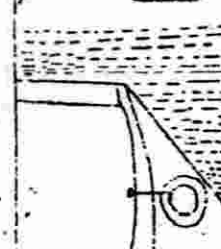
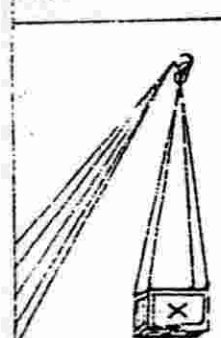
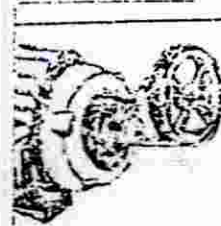
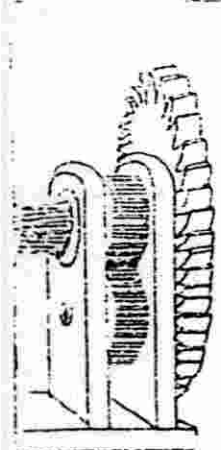
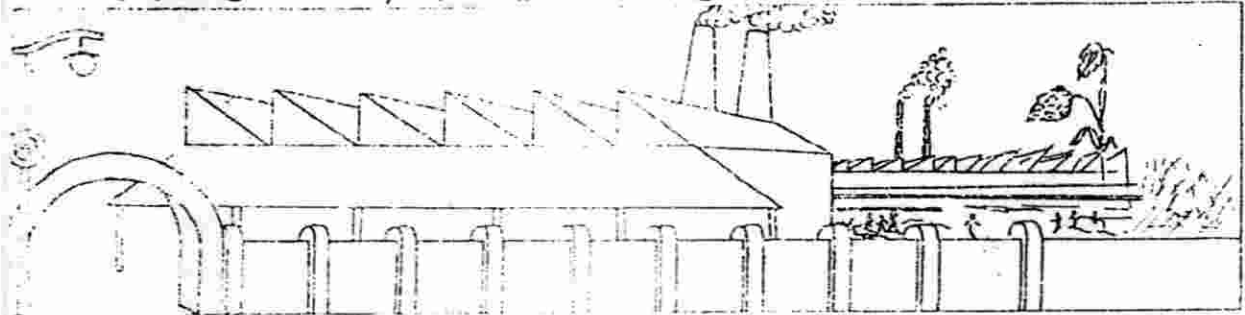
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बिहार सरकार
GOVERNMENT OF BIHAR
उद्योग विभाग
Directorate of Industries.

सूक्ष्म औद्योगिक इकाइयों का निबन्धन
Registration as a small Scale industrial unit.

संख्या 3300 / जि० 3० के०

दुमका, दिनांक 30-11-1981 नवम्बर 1981



प्रमाण-पत्र
CERTIFICATE

प्रमाणित किया गया है कि माली सलीम रायन सौध लक्स, अधिकारी
मालदार प्रा. लि. (पब. लि.) का कारखाना (उद्योग) एक सूक्ष्म/औद्योगिक इकाई है जो इस निदेशानुसार
निबन्धित है। का निम्न पता/पता कारखाने का पता है :- **सागर - श्री न. चौरजी की इमारत
एच ओ आरमा यम रोड, एस. सी. रोड, इलाहाबाद**
. This is to certify that M/s
a Prop. Partner Pvt. Ltd. (Pub. Ltd. concern (office address) is a small scale/Industrial unit registered
with this Directorate and is allotted below mentioned registration number :-

03	14	00530 (G.P. No.)	पि० एम० टी० PMT	एस० एम० आई० SSI
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तारीख
Date 30-11-81

कारखाने का स्थान है
for the factory location at **एच. ओ. आरमा रोड, बी. देवदर (सं. प.)**
निम्नलिखित उत्पादन/प्रक्रिया के लिए किया गया है
for the following manufacturing/processing activity.....

① कपडा धोने का साधुन मात्र का निर्माण।

स्थान **दुमका**
Place **दुमका**



निदेशानुसार
Directorate of Industries
जिला उद्योग केंद्र,
दुमका (सं. प.)

नोट
Note

1. पंजीकरण करने समय कारखाने का स्थान, उत्पादन एवं इकाई के संगठन की स्थिति के लिए हो/मान्य है।
This registration is valid for the factory location, products and the constitution of the unit at the time of allotment of this certificate.
2. उद्योग विभाग द्वारा/उद्योग विभाग द्वारा, दुपयोग पथ पर प्रताधिकृत हस्तान्तरण दृष्टित होने पर पंजीकरण रद्द किया जा सकता है।
This registration is liable to revocation or cancellation in the event of any misuse or unauthorised diversion as determined by the I.D.C.D.I.
3. यह पंजीकरण प्रमाणपत्र कारखाने के मुख्य औद्योगिक इकाई में प्रमुख स्थान पर प्रदर्शित होना चाहिए।
This registration certificate should be prominently exhibited on the factory premises of the industrial unit.
4. उत्पादन प्रारम्भ होने की तिथि (जहाँ मर्यादित हो) 10-10-1937 (जहाँ उपयुक्त उन्नीस सौ सत्तर)
Date of commencement of Production (Wherever applicable).....

5. This new number replaces the old NO. 1/DI/Bihar/1961/623
6-11-81



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/DMK/CTO-11729319/2022/9

Dated : 2022-01-10

22

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2021-12-03 of Sitaram Soap works, Occupier Name :Shiv Chhawchharia for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - (a)The content of Consent to Operate (CTO),Ref No. JSPCB/RO/DMK/CTO-7199404/2020/36 dated 11.05.2020.
 - (b)The content of Inspection Report (I/R) Ref No. 1680 dated 15.12.2021
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Shyamganj , P S -Deoghar , District -DEOGHAR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	Revenue Survey no.- 287, Khata No.:- 3047/1064	NII	Rs. - 8,00,000/	Washing Shop 714.86 KG/Day	31/12/2022

(A) Specific Conditions:

1. That, he(they) shall implement Rain Water Harvesting.
2. That, he(they) shall reuse all wastage cutting materials.

(21)

3. That, he(they) shall do tree plantation & maintains.
4. That, he(they) shall submit AAQR & SMR within three months.
5. That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.
6. That, the occupier shall keep process effluent in close-circuit and submit report.
7. That, the occupier shall submit applications for renewal of consent under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.12.2022 with documents showing compliance of all of the above conditions.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

(19)

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
-----	-----------	----------

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
-----	------------	------------------

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

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4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

**KAMLAKANT
T PATHAK**

Digitally signed by KAMLAKANT
PATHAK
DN: c=IN, o=JHARKHAND STATE
POLLUTION CONTROL BOARD,
postalCode=834004, st=Jharkhand,
2.5.4.20=20e3cf1b1f86521126e757b2
cd7d1feed0a6611cd0f1c01e39f5c1e01
a524ac, cn=KAMLAKANT PATHAK
Date: 2022.01.10 17:25:41 +05'30'

(Kamlakant Pathak)
Regional Officer

Dated : 2022-01-10

Memo No. : JSPCB/RO/DMK/CTO-
11729319/2022/9

Copy to: Shiv Chhawchharia, Prop.-, M/s Sitaram Soap Works, At. C.P. Drolia Road, Deoghar/ Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information and necessary action.

**KAMLAKA
NT
PATHAK**

Digitally signed by KAMLAKANT
PATHAK
DN: c=IN, o=JHARKHAND STATE
POLLUTION CONTROL BOARD,
postalCode=834004, st=Jharkhand,
2.5.4.20=20e3cf1b1f86521126e757b2
cd7d1feed0a6611cd0f1c01e39f5c1e01
a524ac, cn=KAMLAKANT PATHAK
Date: 2022.01.10 17:25:41 +05'30'

(Kamlakant Pathak)
Regional Officer



ENVIROCHECK

Recognised by MoEF&CC, WBPCB & JSPCB
Accredited by NABL (ISO/IEC 17025:2017)
Certified by ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018



TEST REPORT

FORMAT NO : ENV/FM/38

Name of the Industry	: Sitaram Soap Works	Type of Industry	: Sitco Soap
Address	: C. P. Drolia Road, P.O. + B : Deoghar, Dist. - Deoghar	Sampling Date	: 22.12.2021
		Period of Analysis	: 24.12.2021 - 24.12.2021
		Date of Issue	: 27.12.2021
Sampling Plan & Procedure	: ENV/SOP/01	Deviation from the Sampling Method and Plan	: No
Sample ID No.	: 93/EC/J/M/Dec./A/I	Report No.	: 93/EC/J/M/Dec./TR(A)/I/21-22
		Type of Sample	: Stack Emission

A. GENERAL INFORMATION ABOUT STACK PROVIDED BY THE INDUSTRY

Stack Attached to	: Coal Fired Chulla	Height of Stack (mtr.) (from G. L.)	: 10.0
Shape of Stack	: Circular	Stack I.D. at sampling point (mtr.)	: 0.3048
Materials of Construction	: M.S.	Height of sampling port (mtr.) (from G.L.)	: --
Capacity	: --		
Emission Due to	: Combustion of Coal		
Fuel Used	: Coal	Permanent Platform & Ladder	: Yes
Working Fuel Consumption	: 50 kg./Day		
Pollution Control Device	: Nil		

B. RESULTS

SL. NO.	PARAMETERS	UNIT	METHOD NO.	RESULTS	LIMIT
1.	Flue Gas Temperature	°C	IS : 11255 (Part 1)	: 180.0	N.A.
2.	Barometric Pressure	mm of Hg.	--	: 758.0	N.A.
3.	Velocity of Gas flow	m/s	IS : 11255 (Part 3)	: 14.20	N.A.
4.	Quantity of Gas flow	Nm ³ /hr.	IS : 11255 (Part III)	: 2442.81	N.A.
5.	Concentration of SO ₂	mg/Nm ³	IS 11255 (Part 2) 1985 RA 2003	: 86.50	N.A.
6.	Concentration of NO _x	mg/Nm ³	IS : 11255 (Part 7) 2005 & ASTM D 1608-98 reapproved 2009 : Sec. 11 (Vol. 11.07) : 2011	: 58.20	N.A.
7.	Concentration of CO ₂	% (v/v)	IS 13270 1992 RA 2003	: 6.8	N.A.
8.	Concentration of CO	% (v/v)	IS 13270 1992 RA 2003	: <1.0	1.0
9.	Concentration of Particulate Matter	mg/Nm ³	IS 11255 (Part - 1) 1985 RA 2003 & ASTM D 3685/D 3685M-98 (reapproved 2005) : Sec. 11 (Vol. 3 11.07) : 2011	: 110.50	150.0

Remarks : Result shows that Particulate Matter and CO value is within limit as per JSPCB.
: N.A. means Not Available.

Reviewed By :

(Durbadal Chakraborty, Dy. Quality Manager)

Approved By :

(Dr. Ajoy Paul, Quality Manager)



INSTITUTE FOR ENVIRONMENTAL MANAGEMENT

ECO ENVIRO LAB


ISO 9001:2015 (QMS), ISO 45001:2018 (OHSAS); NABL & JSPCB Accreditation
 A-13, Saket Vihar, Harmu Housing Colony, Near Sohral Bhawan, Ranchi, Jharkhand – 834012.
 Email ID – iem2012@rediffmail.com, Mob. No. – 8407804253.

Test Report Ambient Air Quality

Client Name & Address: Sitaram Soap Works C.P. Drolia Road, PO + B- Deoghar Dist- Deoghar	Sample Details: Type of Industry: Silco Soap Sample Description: Ambient Air Sampling Date: 05/10/2022-06/10/2022 Sample Registration Date: 06/10/2022
Test Report No: IEM/EEL/RAN/OCT/AAQ/SSW Report Issue Date: 12/10/2022 Protocol: IS Method & CPCB Guideline	Sample Drawn by: Rahul Kumar Singh & team

METEROLOGICAL INFORMATION				
Average Temp(°C)	Average Relative Humidity (%)	Average Barometric Pressure (mm of Hg)	Weather Condition	Wind Direction
24	61	737.2	Partly Sunny	SW
Concentration in Ambient Air (Industrial, Residential, Rural and Other Area) Time Weighted Average- 24 Hours				
Parameters	SO ₂ (µg/m ³)	NO ₂ (µg/m ³)	PM ₁₀ (µg/m ³)	
Method Name	Improved West & Gaeke method	Jackob & Hochheiser Modified Method	Gravimetric Method	
NAAQMS/36/2012-13	IS 5182 (Part-02)	IS 5182 (Part-06)	IS 5182 (Part-23)	
Location (Inside the Plant Premises)	Concentration in Ambient Air as per NAAQS- 2009 For 24 Hours			
	80	80	100	
Near North Corner of the Plant	10.57	12.42	68	
Near South East Corner of the Plant	11.64	13.67	72	
Near West Corner of the Plant	10.89	12.63	76	

---End of Report---


 Tested by
 Analyst


 Checked By
 Deputy Quality Manager


 Authorized Signatory
 (Dr. S. C. Jais) (Director & QC Manager)

Note: -1. The results refer only to the tested sample of applicable parameters. 2. The sample will be preserved for a maximum of 7 days on request from the date of issue of the certificate. 3. The certificate shall not be reproduced in part or full and can't be used as evidence or in court of law without prior permission in writing. 4. All disputes are subjected to the Ranchi jurisdiction.

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INSTITUTE FOR ENVIRONMENTAL MANAGEMENT

ECO ENVIRO LAB

ISO 9001:2015 (QMS), ISO 45001:2018 (OHSAS); NABL & JSPCB Accreditation
A-13, Saket Vihar, Harmu Housing Colony, Ranchi, Jharkhand - 834012.
Email ID - iem2012@rediffmail.com, Mob. No. - 8407804253.

Test Report

Effluent Water Quality

Client Name & Address: Sitaram Soap Works C.P. Drolia Road, PO + B- Deoghar Dist- Deoghar	Sample Details: Type of Industry: Sitco Soap Sample Description: Effluent Water Sampling Date: 06/10/2022 Sampling Location: Inside the Plant Sampling Point: Outlet of Drainage Sample Registration Date: 06/10/2022 Sample Drawn by: Rahul Kumar Singh & team
Test Report No: IEM/EEL/RAN/OCT/EW Report Issue Date: 12/10/2022 Protocol: IS Method & CPCB Guideline	

Sl. No.	Tested Parameters	Unit	Method No.	Limits*	Results
1.	pH	IS 3025 (Part-11)	5.5-9.0	7.46
2.	Total Suspended Solids	mg/l	IS 3025 (Part-17)	100	72
3.	Oil & Grease	mg/l	IS 3025 (Part-39)	10	<4.0
4.	COD	mg/l	IS 3025 (Part-58)	250	145
5.	BOD (3 days incubation at 27°C)	mg/l	IS 3025 (Part-44)	30	14

Results are nearest to round figure accordance with IS 2:1960.

Note:- 1. * Acceptable Limit = GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART-A : EFFLUENTS, Environment (Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422(E) dated 19.05.1993, published in the Gazette No. 174 dated 19.05.1993.

----End of Report----

Punya
Tested by
Analyst

Shreyansh
Checked By
Deputy Quality Manager



Authorized Signatory
(Dr. S. C. Jain)
(Director & QC Manager)

Note:- 1. The results refer only to the tested sample of applicable parameters. 2. The sample will be preserved for a maximum of 7 days on request from the date of issue of the certificate. 3. The certificate shall not be reproduced in part or full and can't be used as evidence or in court of law without prior permission in writing. 4. All disputes are subjected to the Ranchi jurisdiction.



JHARKHAND STATE POLLUTION CONTROL BOARD

ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B-2650

Ranchi, Dated... 19/12/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Incharge,
M/s Sitaram Soap Works,
Mouza: Shyamganj, PS – Deoghar,
Dist - Deoghar, Jharkhand.

Sub: - Compliance of the directions issued by the Hon'ble NGT, PB, New Delhi in its order dated 30.08.2022 in O.A. No. 511/2022– Reg.

Sir,

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Principal Bench, New Delhi has passed an order on 30/08/2022 in Original Application No. – 511/2022 in the matter of Chandrashekhar Khawade Versus State of Jharkhand (Copy enclosed). The operative / relevant part of which is as follows:-

“1. The grievance in the present letter petition, which is treated and registered as original application, is that SITCO Soap industry is being run in violation of environmental norms in thickly populated area near Baidnath Mandir, Laxmi Bazar/ Ganesh Market in District Deoghar, which is the cultural capital of Jharkhand. The above said industry, which is stated to fall in the green category, emits heavy smoke from its chimney three days a week on every Monday, Wednesday and Friday. Untreated polluted industrial effluent is also being discharged in the municipal drain of Deoghar Municipal Corporation.

3..... Accordingly, we constitute a Joint Committee comprising of representative of State PCB and District Magistrate, Deogarh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to

(i) Project Proponent to enable it/him to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the report of the Joint Committee and file its/his response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee; and

(ii) State PCB and District Magistrate, Deogarh to enable them to take appropriate remedial action by giving notice to/hearing the project proponent and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention,

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control and abatement of environmental pollution/degradation and protection and improvement of environment and submit their action taken report within one month from the date of receipt of a copy of the report of the Joint Committee.

In light of the above, the Joint Committee comprising of Sri Kamalakant Pathak, Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka (Representative of JSPCB) and Miss Supriya Bhagat, Executive Magistrate, Deoghar (Representative of Deputy Commissioner, Deoghar) has inspected the site in question and has submitted the Inspection Report (Copy of the Inspection Report enclosed). The perusal of Inspection Report submitted by the abovementioned joint committee shows that there are certain non-compliances of the specific and general conditions of the CTO issued by the Board.

Now, therefore, in compliance of the directions issued by the Hon'ble NGT, PB, New Delhi order a copy of this report is being forwarded to you to enable you to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the report of the Joint Committee before the Hon'ble Tribunal. Moreover, it is, hereby, also directed to submit the time bound action plan to comply with the conditions of the previous CTO as well as the recommendations made in the report of the committee within 15 days of issuance of this letter. In case of failure to do so, legal action may be initiated against the Unit.

This issues with the approval of the Competent Authority.

Encl: As above.

Yours sincerely,

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-2650

Ranchi, Dated...19/12/2022

Copy to: The Deputy Commissioner, Deoghar / Sri Kamalakant Pathak, Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action.

(Yatindra Kumar Das)
Member Secretary

YKD



SITARAM SOAP WORKS

Phone: (06432) 222921, 223964
E-mail-sswdeoghar@yahoo.com
TIN-20222601240, CST - DG 26 (c)

P. O. Baidyanath-Deoghar
Pin - 814 112, Jharkhand

Date: 02 January 2023

To,
Member secretary,
Jharkhand State Pollution Control Board,
Dhurwa, Ranchi - 834004

Sub : Reply of Your Letter no B-2650 dated 19/12/2022 regarding Compliance of the directions issued by the Hon'ble NGT, PB, New Delhi in its order dated 30.08.2022 in O.A. No. 511/2022 – Reg.

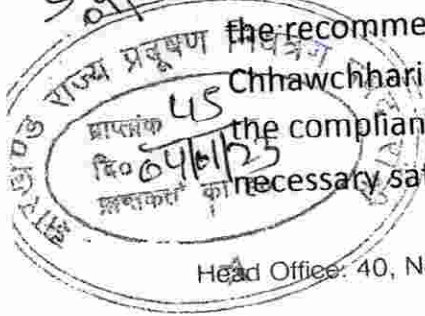
Respected Sir,

Vide your above referred letter you had requested the in charge of Sitaram Soap Works, Deoghar to comply with the recommendations of the Joint Committee who had inspected our unit at Deoghar pursuant to directions passed by the National Green Tribunal.

Sir, in this regard it is stated that we are taking all possible steps for early compliance of the recommendations. However, unfortunately Sri Shiv Chhawchharia, who is the working partner of the firm is presently admitted at Sahyadri Super Speciality Hospital, Deccan, Pune (Admission No. 61298, date 27/12/2022) and there for in his absence the complete compliance of the recommendation is getting delayed.

all
Sri Prakash for
04/01/23

I request you to allow us of further period of 30 days to report compliance of the recommendations so that in the meantime, working partner Sri Shiv Chhawchharia recovers and takes necessary steps for compliance and submit the compliance report with supporting document for your kind perusal and necessary satisfaction.



Handwritten signature: *Prakash*

Head Office: 40, Netaji Subhas Road, Kolkata 700 001, (W.B.) Phone: 033-2242 2328

Contd. Page 2



SITARAM SOAP WORKS



Phone: (06432) 222921, 223964
 E-mail-sswdeoghar@yahoo.com
 TIN-20222601240, CST - DG 26 (c)

P. O. Baidyanath-Deoghar
 Pin - 814 112, Jharkhand

Page 2

We further request you to kindly process our application (CTO Application No. 14880510 dated 29/11/2022) for renewal of the consent to operate our unit in the mean time for which we have already made an application before expiry of the CTO.

As such working partner of M/S Sitaram Soap Works is medically unfit and hospitalised for treatment at Deccan, Pune, he has authorised the under signee as his authorised representative in this regard.

The scanned copy of Authorisation letter is being attached for your kind perusal.

The scanned copy of IN-PATIENT FACE SHEET is being attached for your kind record.

Thanking you,

Sincerely Yours,

(Arun Kumar Chhawchharia)
 Authorised Representative

Encl. as above

Head Office: 40, Netaji Subhas Road, Kolkata 700 001, (W.B.) Phone: 033-2242 2328

Sahyadri Hospitals Private Limited
Sahyadri Super Speciality Hospital, Deccan

Plot No.30 C, Erandawane., Karve Road, Pune 411004 -Ph. No 020-67213000 Fax No.020-25403270

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IN PATIENT FACE SHEET

Admission No : 61298 PRN : 1348919
Patient Name : Mr. Shiv Chhawchharia
Age/Sex : 47 Yrs / Male Visit No : IP-1
Father's/Husband's Name : Om Prakash Admit Date & Time : 27/12/2022 08:08
Occupation : Phone No : 9960727538
Present Address : Flat No B2 602, Tuscan Estate, Kharadi, Pune-411014, MAHARASHTRA
Permanant Address : Flat No B2 602, Tuscan Estate, Kharadi, Pune-411014, MAHARASHTRA

Department : Orthopedics Schedule : HDFC ERGO19-20
Primary Consultant - 1 : Dr. Sachin Tapasvi Card Type : cashless-RCS2213349854
Primary Consultant - 2 : Dr. Vaishali Pathak Patient's Type : Hospital
Secondary Consultant : Billing Bed Type : Private
Referring Doctor : Phone No :
Admitted in Ward : 8th Floor Private Room(818)

Admission Details

Next of Kin : Relationship : Tel. No. : 9960533625

Emergency Details :

Billing Details to be Discussed With :

Clinical Details to be Discussed With :

Authorisation for Treatment :

I, the undersigned patient / legal representative of the patient, consent to the procedures which may be performed on me/ the patient under this consent either as an in patient or on an out patient basis including an emergency treatment which may include but not limited to laboratory procedures, investigations involving radiation, medical & surgical treatment or procedures, anesthesia(both general & local) or any other hospital services rendered for the patient under the general & special instruction of the patient consultant, physician or surgeon. I also note that, in situations/circumstances where a patient is unable to give consent, the consent given by spouse next of kin or guardian shall be deemed to be the consent of patient and is binding on the patient or his estate.
I the undersigned patient / legal representative of patients hereby certify that, I have read & understood the aforementioned condition of service & also had an opportunity to ask question and have sought clarification on the issue of concern & agree to be bound by the same. I further give my consent to release of professional & /or other information, photographs from the medical record for academic or clinical research etc. as deemed necessary in accordance with rules of Sahyadri Speciality Hospital.
In consideration of your rendering services to the patient upon my request, I hereby agree to be jointly and severally liable with the patient for payment of patient's account and observant of the above conditions.

Signature & Date :

Name of the Patient/Gaurdian : Dipika

Relation : wife.

Condition at discharge : Cured / Improved / Absconded / On request / Against medical advice / Expired

Date of Discharge :

Time of Discharge

MLC Detail

Medico Legal Case : No

Tel. No :

Police Station :

Constable's Name :

Buckle No :

MLC Done By :

Date :

Time :

Name of Consultant :

27/12/2022at08:14

Signature & Date :

COMPANY
HDFC

Time - 8:25
27/12/22

33

SITARAM SOAP WORKSसीताराम
ESTD 1935

Phone: (06432) 222921, 223964
E-mail-sswdeoghar@yahoo.com
TIN-20222601240, CST - DG 26 (c)

P. O. Baldyanath-Deoghar
Pin - 814 112, Jharkhand

Date: 02 January 2023

To,
Sri Yatindra Kumar Das,
Member secretary,
Jharkhand State Pollution Control Board,
Dhurwa, Ranchi - 834004

Dear Sir,

Ref: Your Letter no B-2650 dated 19/12/2022 regarding Compliance of the directions issued by the Hon'ble NGT, PB, New Delhi in its order dated 30.08.2022 in O.A. No 511/2022 - Reg.

Sub: **AUTHORISATION TO SRI ARUN KUMAR CHHAWCHHARIA TO REPRESENT US**

We are in receipt of the above letter regarding the compliance of the directives issued by Hon'ble NGT, Principal Bench, New Delhi.

Unfortunately, I have undergone a critical knee surgery at Pune on 27th Dec 2022. Being the only working partner I hereby authorise Sri ARUN KUMAR CHHAWCHHARIA, S/o Late Chiranjibi Prasad Chhawchharia to represent us in the matter related to compliance of directions issued by Hon'ble NGT, PB, New Delhi.

The signature of SRI ARUN KUMAR CHHAWCHHARIA is attested below. Also find My hospital admission card for your reference.

Yours truly

(Shiv Chhawchharia)

Partner

Signature: Sri Arun Kumar Chhawchharia

Attested:



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B-234

Ranchi, Dated 31/01/2023

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Arun Kumar Chhawchharia,
Authorised Representative,
M/s Sitaram Soap Works,
P.O. Baidyanath, Deoghar - 814112.
Email: sswdeoghar@yahoo.com

Sub: - Directions issued under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 – Regarding.

Sir,

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Principal Bench, New Delhi has passed an order on 30/08/2022 in Original Application No. – 511/2022 in the matter of Chandrashekhar Khawade Versus State of Jharkhand (Copy enclosed). The operative / relevant part of which is as follows: -

"1. The grievance in the present letter petition, which is treated and registered as original application, is that SITCO Soap industry is being run in violation of environmental norms in thickly populated area near Baidnath Mandir, Laxmi Bazar/ Ganesh Market in District Deoghar, which is the cultural capital of Jharkhand. The above said industry, which is stated to fall in the green category, emits heavy smoke from its chimney three days a week on every Monday, Wednesday and Friday. Untreated polluted industrial effluent is also being discharged in the municipal drain of Deoghar Municipal Corporation.

3..... Accordingly, we constitute a Joint Committee comprising of representative of State PCB and District Magistrate, Deogarh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to

(i) Project Proponent to enable it/him to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the report of

the Joint Committee and file its/his response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee; and

(ii) State PCB and District Magistrate, Deogarh to enable them to take appropriate remedial action by giving notice to/hearing the project proponent and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and protection and improvement of environment and submit their action taken report within one month from the date of receipt of a copy of the report of the Joint Committee.

Whereas, the Joint Committee comprising of Sri Kamalakant Pathak, Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka (Representative of JSPCB) and Miss Supriya Bhagat, Executive Magistrate, Deoghar (Representative of Deputy Commissioner, Deoghar) has inspected the site in question and has submitted the Inspection Report (Copy of the Inspection Report enclosed). The perusal of Inspection Report submitted by the abovementioned joint committee shows that there are certain non-compliances of the specific and general conditions of the CTO issued by the Board.

Whereas, in compliance of the directions issued by the Hon'ble NGT, PB, New Delhi a copy of the abovementioned Inspection Report was forwarded to you to enable you to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the report of the Joint Committee before the Hon'ble Tribunal. Moreover, it was also directed to submit the time bound action plan to comply with the conditions of the previous CTO as well as the recommendations made in the report of the committee within 15 days of issuance of this letter vide Board's Ref. No. B-2650, Ranchi, dated: 19/12/2022.

Whereas, a representation was submitted by the Authorised Representative of the Unit stating that unfortunately Sri Shiv Chhawchharia, who is the working partner of the firm is presently admitted at Sahyadri Superspeciality Hospital, Deccan, Pune and in his absence the complete compliance of the recommendation is getting delayed. It was also requested to allow 30 days' time to report the compliance of the recommendations. Moreover, it was further requested to process the CTO Application No. – 14880510 dated 29/11/2022 for renewal of CTO.

Whereas, it was directed by the Board to submit the time bound action plan to comply with the conditions of the previous CTO as well as the recommendations made in the report of the committee, but the same was not submitted by you.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 has decided to issue the following directions: -

- a) To stop the operation of the Unit with immediate effect till Renewal CTO is accorded.
- b) To submit the Rain Water Harvesting Scheme (RWHS) within 15 days and implement the RWHS within 2 months.
- c) To maintain the neat and clean factory premises.
- d) To make the proper drainage system and the Katcha drain which meets the municipal drain should be made pucca within 15 days of issuance of this letter.
- e) The Ash which is stored inside the premises, its quantity should be submitted to the Board within 15 days and it should be disposed of properly within 2 months.
- f) To install the oil trapper at last discharge point for trapping of oil from floor wash/domestic discharge.

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- g) To install the stack as per the CPCB norms, along with the Air Pollution Control Device within 3 months.
- h) To do plantation in vacant land and if land is not available it should be done in several big baskets.
- i) To do proper Solid Waste Dumping.

However, it is directed to submit the time bound report to the JSPCB as per the directions given above, in case of failure to do so, legal action may be initiated against the Unit.

This issues with the approval of the Competent Authority.

Encl: As above.

Yours sincerely,
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-234

Ranchi, dated 31/01/2023

Copy to: The Deputy Commissioner, Deoghar / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action for compliance of the directions issued by the Hon'ble Tribunal.

(Yatindra Kumar Das)
Member Secretary

Yatindra Kumar Das



आजिंदी... हमारी परम्परा

SITARAM SOAP WORKS

सीतको
ESTD 1935

Phone: (06432) 222921, 223964
E-mail-sswdeoghar@yahoo.com
TIN-20222601240, CST - DG 26 (c)

P. O. Baidyanath-Deoghar
Pin - 814 112, Jharkhand

Date: 02 February 2023

To,
Member secretary,
Jharkhand State Pollution Control Board,
Dhurwa, Ranchi - 834004

Ref: Your Letter No. B-2650 dated 19/12/2022
: Our Time Petition letter dated 02 January 2023

Sub: Compliance of the directions issued by the Hon'ble NGT, PB, New Delhi in its order dated 30.08.2022 in O.A. No. 511/2022 – Reg.
: Request for renewal of our CTO (Application No. 14880510 dated 29/11/2022)
: Request for withdrawal of closer notice issued vide letter no. 235 dated 16/01/2023 by Regional Office, Dumka

Respected Sir,

Previously vide your letter reference no. B-2650 dated 19/12/2022 you had directed us to comply with the recommendations of the joint committee who had inspected our unit at Deoghar pursuant to directions passed by the Hon'ble NGT. PB, New Delhi.

Sir, in this respect we have to submit that since the very inception & issuance of Consent to Operate (Ref No. JSPCB/RO/DMK/CTO-11729319/2011/9 dated 10/01/2022) the working partner Sri Om Prakash Chhawchharia was terminally ill. Ultimately and unfortunately Sri Om Prakash Chhawchharia died on 23rd March 2022 (photocopy of Death Certificate enclosed - Annexure ix). His son Sri Shiv Kumar Chhawchharia took over the said business. However, on the relevant time when the letter B-2650 dated 19/12/2022 was issued Sri Shiv Kumar Chhawchharia met an accident and he was admitted in hospital and

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Head Office: 40, Netaji Subhas Road, Kolkata 700 001, (W.B.) Phone: 033-2242 2328

1066
10/02/23

Contd. Page
K. Manojkumar
10/02/23

ah
Sri Rajeev Kumar
Rajeev
07/02/23



सावित्री... कर्मवीर पदभूषण

SITARAM SOAP WORKS

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सीताराम
ESTD. 1935



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Phone: (06432) 222921, 223964
E-mail-sswdeoghar@yahoo.com
TIN-20222601240, CST - DG 26 (c)

P. O. Baidyanath-Deoghar
Pin - 814 112, Jharkhand

Page 2

therefor on his behalf vide letter dated 2nd January 2023 a request for grant of 30 days more time was made through his uncle Sri Arun Kumar Chhawchharia authorised representative of Sitaram Soap works.

However, before the compliance report could be filed, a letter (No.235 dated 16/01/2023 Annexure x) was received from your regional office, Dumka whereby we were informed that the CTO has not been renewed (CTO Application No. 14880510 dated 29/11/2022) and we have been directed to stop all the activities in the said unit.

I am enclosing herewith the detailed compliance report which is mentioned as under for your kind perusal and necessary action.

Compliance Report:

Sl	Directions	Compliance
a	Unit shall install oil trapper at last discharge point for trapping of oil from floor wash / domestic discharge	Oil trapper at last discharge point has been installed. The photo & the design of the installed oil trapper is enclosed / attached. (Annexure I & II)
b	Unit shall do proper Rain Water Harvesting following the implementation of RWH plan	As per the RWH plan 2 nos. of Rain Harvesting Pit have been made. The photos of the RWH Pit, Pipe line and the design is enclosed / attached. (Annexure III,IV & V)
c	Unit shall install stack as per CPCB Norms along with air Pollution Control Device	Chimney / Stack along with air Pollution Control Device as per the CPCB norms has been made. Photo of the stack enclosed / attached. (Annexure VI)

Contd.



SITARAM SOAP WORKS

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ESTD. 1935

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Phone: (06432) 222921, 223964
E-mail-sswdeoghar@yahoo.com
TIN-20222601240, CST - DG 26 (c)

P. O. Baidyanath-Deoghar
Pin - 814 112, Jharkhand

d	Unit shall do plantation in vacant land. If land is not available it will be done in several big basket.	Plantation in big baskets has been done. Photo of the plantation is enclosed / attached. (Annexure VII)
e	Unit shall do proper solid waste dumping	Solid waste (mainly ashes and domestic waste) is being disposed of by Deoghar Municipal Corporation. Receipt of Deoghar Municipal Corporation is enclosed / attached. (Annexure VIII)

Sir, in this regard we further submit that:

- 1.0 Our unit is in operation since 10/10/1937. Photocopy of the Factory License No. I/DI/Bihar/1961/623a and No. 3300 / DI/ Dumka dated 30/11/1981 issued by Directorate of the Industries, Government of Jharkhand is enclosed / attached. (Annexure XI)
- 2.0 In the year 1937 there was no population around the periphery of our unit.
- 3.0 The unit comes under GREEN CATEGORY.
- 4.0 Ours is a Small-Scale Industry
- 5.0 We manufacture Hand Made Soap
- 6.0 Closure of the unit will cause unemployment.

Contd. Page 4



SITARAM SOAP WORKS

सीतल
ESTD. 1935

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Phone: (06432) 222921, 223964
E-mail-sswdeoghar@yahoo.com
TIN-20222601240, CST - DG-26 (c)

P. O. Baidyanath-Deoghar
Pin - 814 112, Jharkhand

- 7.0 CTO had been granted to us to produce washing soap for the period up to 31/12/2022
- 8.0 Regular monitoring is being carried out and all the parameters are within limit.
- 9.0 We have complied with all the directions issued by the Hon'ble NGT, PB, New Delhi

It is there for requested:

To kindly consider our request to renew our CTO (Application No. 14880510 dated 29/11/2022) and recall your order of closure dated 16/01/2023 in view of the compliance made by us of all the conditions and observations made by the Joint Committee.

The application for renewal of CTO is pending in your office which may be considered favourably and necessary order may be passed for Renewal of our CTO.

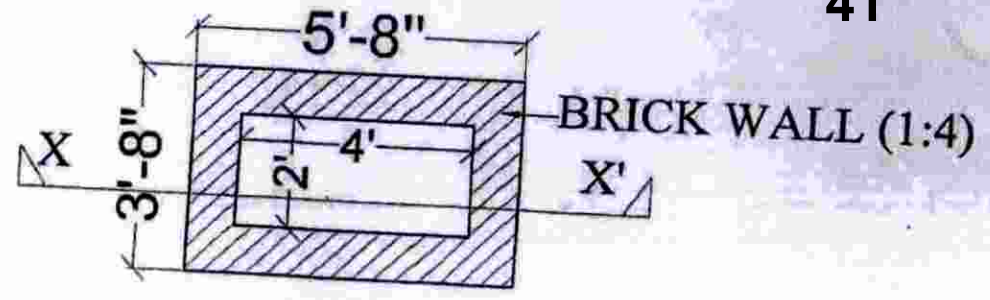
Thanking you,

Sincerely yours,
For Sitaram Soap Works

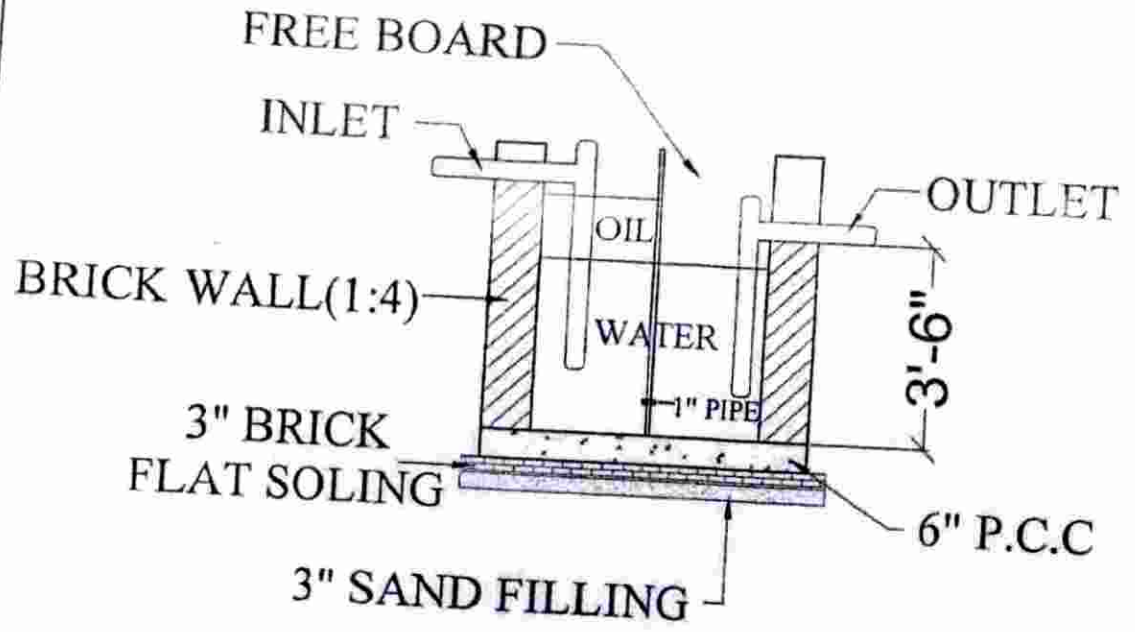
(Arun Kumar Chhawchharia)
Authorised Representative

Encl. as above

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OIL TRAPER TANK
PLAN



SECTION X-X'

PROJECT:-
PROPOSED OIL TRAPER TANK

DWG:	MUNIS
ENG:	VINOD SINHA
SCALE:	NTS
DRG.NO.	CON/OTT-01

JOB TITLE:-
OIL TRAPER TANK FOR M/S SITARAM SOAP WORKS, C.P DROLIA ROAD AT DEOGHAR (JHARKHAND)

CONSULTING ARCHITECTS

CONSULTING ENGINEERS

Consultants for Civil, Electrical & Process Technologies
 Opposite Sido-Kanhu Park, Ranchi College Road, Ranchi - 834008
 Ph.No.09234611401,09234611403. Email: con_cept2007@rediffmail.com

FOR CLIENTS:	CONSULTING ENGINEERS:
Signature	RRDA/STUD/325/2022 Signature

VT Val. 1.1

42

(42)



OIL TRAP CHAMBER



CENTRE FOR GROUND WATER SOLUTIONS

Dr. Anshuman Kumar Singh



Regd. From MSME (Government Of India)
Regd. No. UDYAM-JH-11-0011290
M.Sc, PhD in Hydrogeology

Address : Kadma, Hazaribag, Jharkhand
Pin Code :- 825302
Mobile No. : 7004397787
E-Mail Id :- cgws7787@gmail.com

Save Water For Better Life

- Rain Water Harvesting (Roof Top & Surface) • Urban Water Management • STP & ETP, EIA Work
- Soil Testing (For Industrial Farming) • Water, Soil, Coal, Mineral Quality Analysis • Watershed Development Planning
- Ground Water Survey by Electronic Resistivity Meter • Preparation of Monitoring & Compliance Report For CGWA

Ref. No. 08/2023

Date 28/01/2023.

To,
M/S Sitaram Soap Works,
C.P. Drollia Road,
B.Deoghar
Jharkhand

SUB: ARTIFICIAL RECHARGE PLAN
Kind Attn: Sri Arun Chhawchharia

Dear Sir,

As per our discussion regarding RAIN WATER HARVESTING to be done in your factory, I have visited your factory premises on 13th January 2023.

As per the data gathered by me, I am submitting proposed Artificial Recharge Plan (Rain Water harvesting Plan) suitable for your Deoghar factory for submission to the Jharkhand State Pollution Control Board.

Thanking you,

Sincerely yours,



Signature
(Dr. Anshuman)

Anshuman Singh

ARTIFICIAL RECHARGE PLAN

FOR SITARAM SOAP WORKS, BLOCK DEOGHAR,
DISTRICT DEOGHAR, JHARKHAND



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CONTENTS

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PROPOSAL FOR ARTIFICIAL RECHARGE AND RAIN WATER HARVESTING IN THE PREMISES OF SITARAM SOAP WORKS, DISTRICT DEOGHAR, JHARKHAND

67

1. INTRODUCTION

Sitaram Soap Works at Mauza Shyamganj, District Deoghar, Jharkhand, The Premises of Sitaram Soap Works, spreads around an area of around 3000 m², out of which 800 m² is open area, 200 m² is road/paved area, 200 m² is Greenbelt area and 250 m² is covered by building (rooftop area). The total water requirement in the plant is 9.5KLD per day for 365 days in a year. This requirement is to be met through One tube well drilled within the premises. The site falls in "Deoghar" Block of Ranchi District which is under "Safe" category according to CGWB Ground Water Resource Assessment 2020. The layout plan and land use in the premises is shown in (Table-1)

Sl. No	LANDUSE	Area (sqm)
A.	Rooftop area of buildings / sheds	1750
B.	Road / paved area	200
C.	Open Area	800
D.	Green belt area	250
Total Plot Area (m2)		3000

In view of depleting ground water levels, attempts are being made by the Central and State authorities to arrange alternative water sources to meet the ever-increasing demand. Various regulatory measures are being taken up on priority basis in several parts of the country through notifying the areas for further development as well as promoting artificial

recharge to ground water and adopting rainwater-harvesting measures.

2. OBJECTIVE

The hydro-geological investigation of the adjoining area has been done with the following objectives:

- The hydrological study of area around the industry. To evaluate the surface water availability of the area and suggest suitable rainwater conservation structures.
- To estimate the ground water recharge possibility in the area and to explore the suitability of various rain water harvesting techniques during the monsoon period to augment ground water resources.

3. METHODOLOGY FOR STUDY

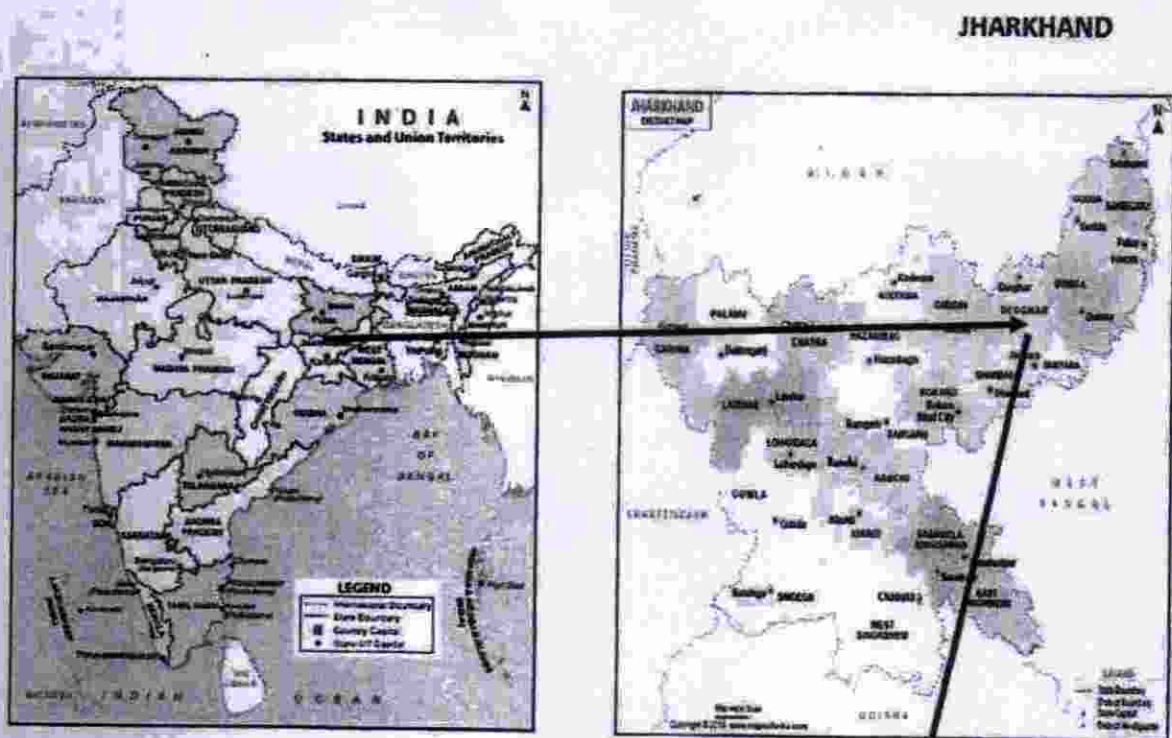
- Collection of hydrogeological information from Central and State Government Ground water departments and from literature available on internet.
- Exploring the possibilities of artificial recharge to ground water or conservation of rainwater.
- Identification of feasible artificial recharge and water conservation structures to augment ground water as well as create additional sources of water to release stress on ground water.

4. LOCATION AND ACCESSIBILITY

The proposed study area falls in and around of the premises of "Sitaram Shop Works, Mauza Shyamganj, District Deoghar . The coordinates of site are Latitude 24.48988 and Longitude 86.69857 .

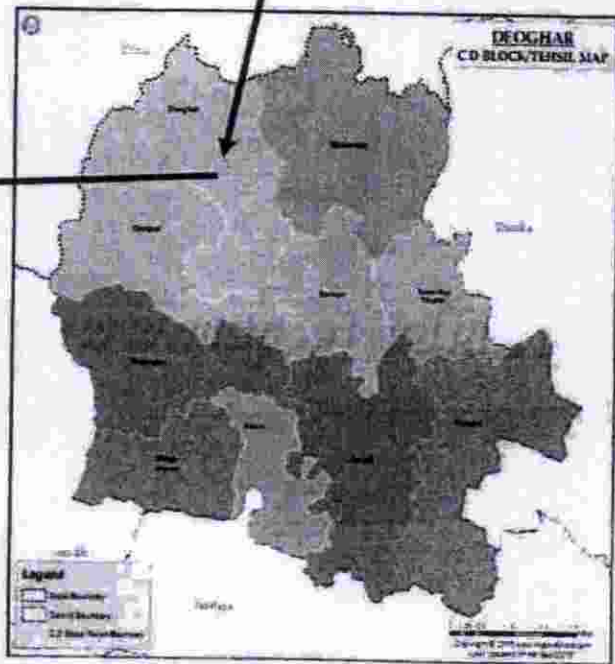
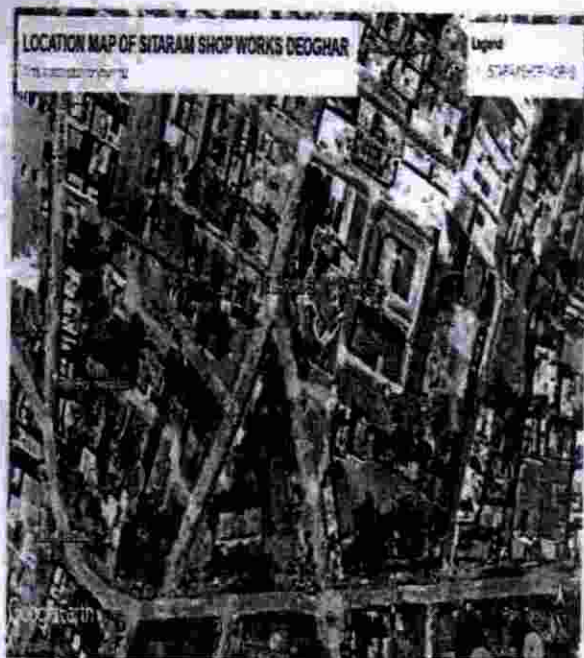
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Fig 1: INDEX MAP OF SITARAM SOAP WORKS DEOGHAR, JHARKHAND



LOCATION MAP SITARAM SOAP WORKS, DEOGHAR

DISTRICT DEOGHAR



5. GROUND WATER LEVEL

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a) Occurrence of Ground Water

Deoghar district spreading over an area of 2623 sq.km, lies between North latitudes $24^{\circ} 02' 00''$: $24^{\circ} 40' 00''$ and East longitudes $86^{\circ} 20' 00''$: $87^{\circ} 05' 00''$, with its district headquarter at Deoghar. The district is divided into 8 blocks namely i) Deoghar ii) Mohanpur iii) Sarwan iv) Devipur v) Madhupur vi) Karaon vii) Sarath viii) Palajhori. The district is bounded in the north by Jamui and Banka districts of Bihar, in the south and east by Dumka, in the west by Giridih.

The climate of the district varies from sub-tropical to sub-humid. May is the hottest month with an average temperature of 35.8°C and December is the coldest month with an average temperature of 12.5°C . August and September are the wettest months. Average annual rainfall of the district is 1253 mm of which about 88% is received between June and October. Deoghar district is largely covered by Chotanagpur granites and gneissic complex associated with some metasediments and metabasic rocks. The Gondwanas have been developed in tectonic basin fill deposits and are resting on Archaean basements. The Gondwanas mainly consist of sandstones, shales, coal seams and are exposed in Karaon and Madhupur blocks of the district. Alluvium occurring along the river channels and adjoining areas and are mainly composed of fine to coarse sand and clays. Laterites occur in isolated patches. About 70% of the district area is underlain by hard and compact granitic rocks, known as Chotanagpur granite gneiss. Weathering, fracturing and jointing have introduced secondary porosities in these hard rocks and these govern the occurrence and movement of groundwater in these rocks. In these formations groundwater occurs under unconfined condition in the weathered mantle and under semi-confined to confined conditions in the fractures underneath.

b) Water Levels:

The district is highly dissected by rivers of varying magnitude. The major water divide in the During May 2011, the depth to water levels in HNS wells tapping shallow aquifer ranged from 5.63 to 12.00 mbgl. Depth to ground water levels during the post monsoon (November 2011) varied between 2.61 mbgl and 12.00 m bgl. Categorization of depth to water level of pre-monsoon period (May 2011)

6. DETAILED PLAN FOR RAINWATER HARVESTING AND ARTIFICIAL RECHARGE TO GROUND WATER WITHIN THE PREMISES

6.1. Purpose of Rainwater Harvesting

- (i) To augment the ground water storage and control decline of water level.
- (ii) To avoid the flooding of roads.
- (iii) To improve the quality of ground water
- (iv) To reduce the soil erosion.
- (v) To reduce the runoff which is chocking the storm drain

6.2. Advantages of Rainwater Harvesting

- (i) Rainwater may be harnessed at place of need and may be utilized at time of need.
- (ii) To utilize the rainfall runoff, which is going to sewer or storm drains.
- (iii) This is an ideal solution of water problem where there is inadequate ground water supply.
- (iv) Rainwater is bacteriologically pure and free from organic matter.
- (v) The structures required for harvesting the rainwater are simple, economical and eco-friendly.

6.3. Rainwater Harvesting Within the Premises

Natural replenishment of ground water reservoir is a slow process and is often unable to keep pace with the excessive and continued exploitation of ground water resources in various parts of the country as well as in Uttar Pradesh State. This has resulted in fast declining ground water levels and depletion of ground water

resources. Artificial recharge to ground water is a process by which the ground water reservoir is augmented at rate exceeding that under natural conditions of replenishment. (62)

6.4.1. Estimation of Runoff generated within the premises

The runoff estimations are based on rainfall, area of catchment and runoff coefficient. Table 2 shows the estimation of runoff generated within the premises of SITARAM SHOP WORKS, Ranchi during monsoon period. Rainfall during non-monsoon period is meagre and runoff is rarely generated, hence has not been considered here. The total runoff generated is about 2286.71 m³/ year.

Land use details	Grand total (m ²)	Normal Annual Rainfall (m)	Runoff coefficient (%)	Annual Runoff generated (bxcxd) in m ³
A	b	c	D	f
Roof top area of building/ sheds	1750	1.253	.85	1863.83
Road/ paved area	200	1.253	.70	175.42
Open land	800	1.253	.20	200.48
Green belt area	250	1.253	.15	46.98
Total	3000			2286.71

The total runoff generated is 2286.71 m³/year.

The roof top runoff generated is 1863.83 m³/year

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Type of Area available	Area in m ²	Peak hourly rainfall (in m)	Peak Runoff generated per hour (m ³ /hour)	Remarks
Roof top area of building/sheds (85% runoff coeff)	1750	0.025	~37.18	Peak hourly rainfall runoff generated from roof top area is about 37.18 m ³ /hour which is proposed to be diverted. One recharge trench is in the premises. Peak hourly rainfall runoff generated from road/paved area, open area and green belt area is about total 8.43 m ³ /hour, which is proposed to be diverted one recharge trench in the premises.
Road paved area (70% runoff coeff)	200	0.025	~3.5	
Open area (20% runoff coeff)	800	0.025	~4	
Green belt (15% runoff coeff)	250	0.025	~0.93	
TOTAL	3000		~45.61	

i. Design and number of Recharge wells required

Based on the peak hourly rainfall the number of recharge trenches has been arrived at based on calculations given in Table 4 below. Thus, it is seen that five recharge trenches are required in the premises. The dimensions of both the recharge trenches are given below.

A	Water Available from the premises for recharge	45.61 m ³ /hr
B	One recharge trench storage capacity= 3m x 3m x 2.5 m	~22.5 m ³
C	Total Capacity One recharge trench = 22.5	m ³ /hr
D	Total Capacity of recharge structures (A/D)=45.61/22.5	2.02

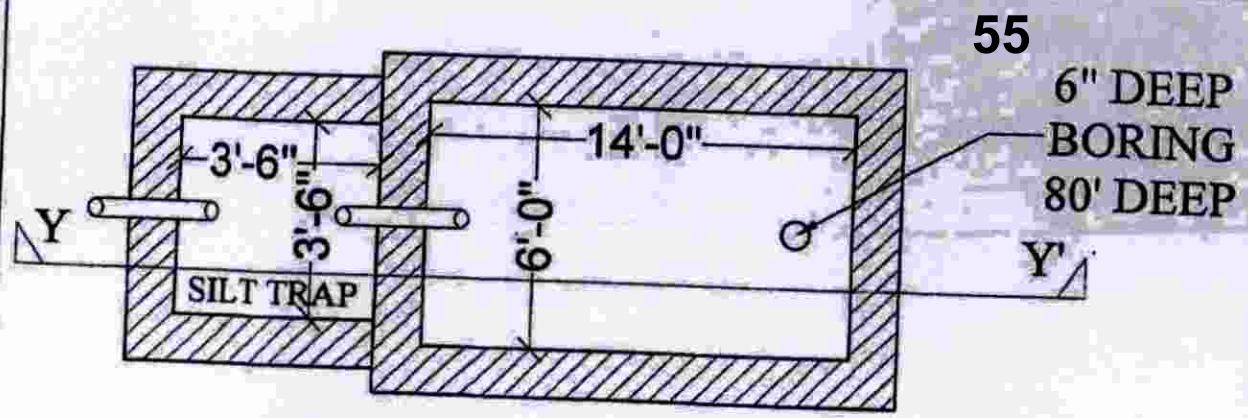
Thus, two recharge structures are recommended to be constructed within the premises for recharge runoff available from roof top and other areas.

7. SUMMARY

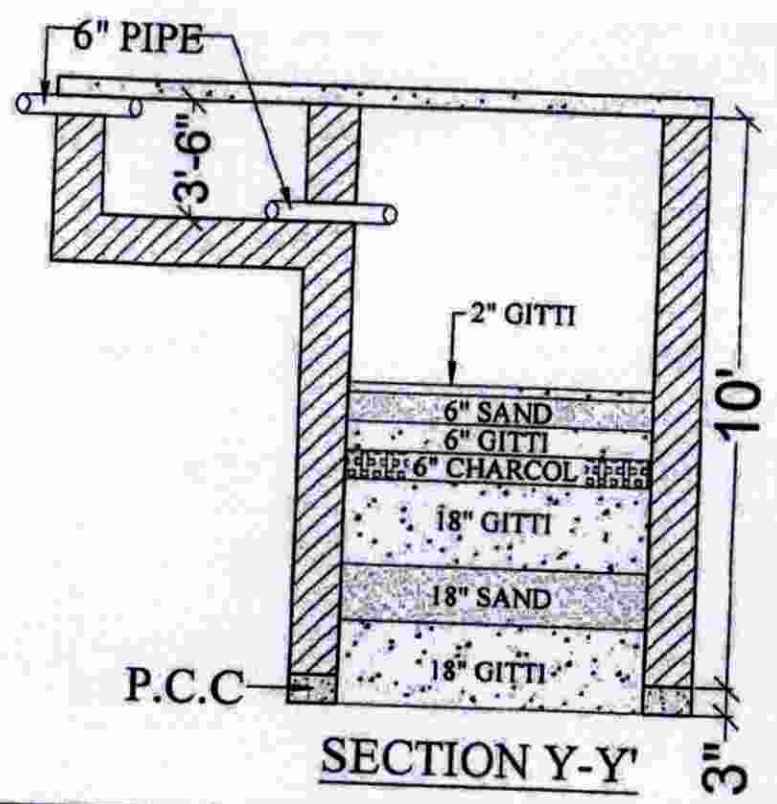
- The total water required 9.5KL per day for 365 days in a year.
- The total runoff generated in the premises is about 2286.71 m³ per year.
- As it comes in safe block according to CGWB, 50% recharge of total annual abstraction is required. Total annual water abstraction through one no. of tube wells is 3467.5 m³. Hence total annual water recharge of 1733.75 m³ is required.
- Thus, two recharge structures recommended to be constructed within the premises for recharge runoff available from roof top and other areas. The recommended dimensions of each recharge trenches are (3.5m*2.5m*2.5m).

Fig 1: LOCATION MAP





**RAIN WATER HARVESTING TANK
PLAN**



PROJECT:-
PROPOSED RAIN WATER HARVESTING TANK

DWG:	MUNIS
ENG:	VINOD SINHA
SCALE:	NTS
DRG.NO.	CON/RWH-02

JOB TITLE:-
RAIN WATER HARVESTING TANK FOR M/S SITARAM SOAP WORKS, C.P DROLIA ROAD AT DEOGHAR (JHARKHAND)

CONSULTING ARCHITECTS

CONSULTING ENGINEERS



CEPT Consultants for Civil, Electrical & Process Technologies
Opposite Sido-Kanhu Park, Ranchi College Road, Ranchi - 834008
Ph.No.08234611401,08234611403. Email: con_cept2007@rediffmail.com

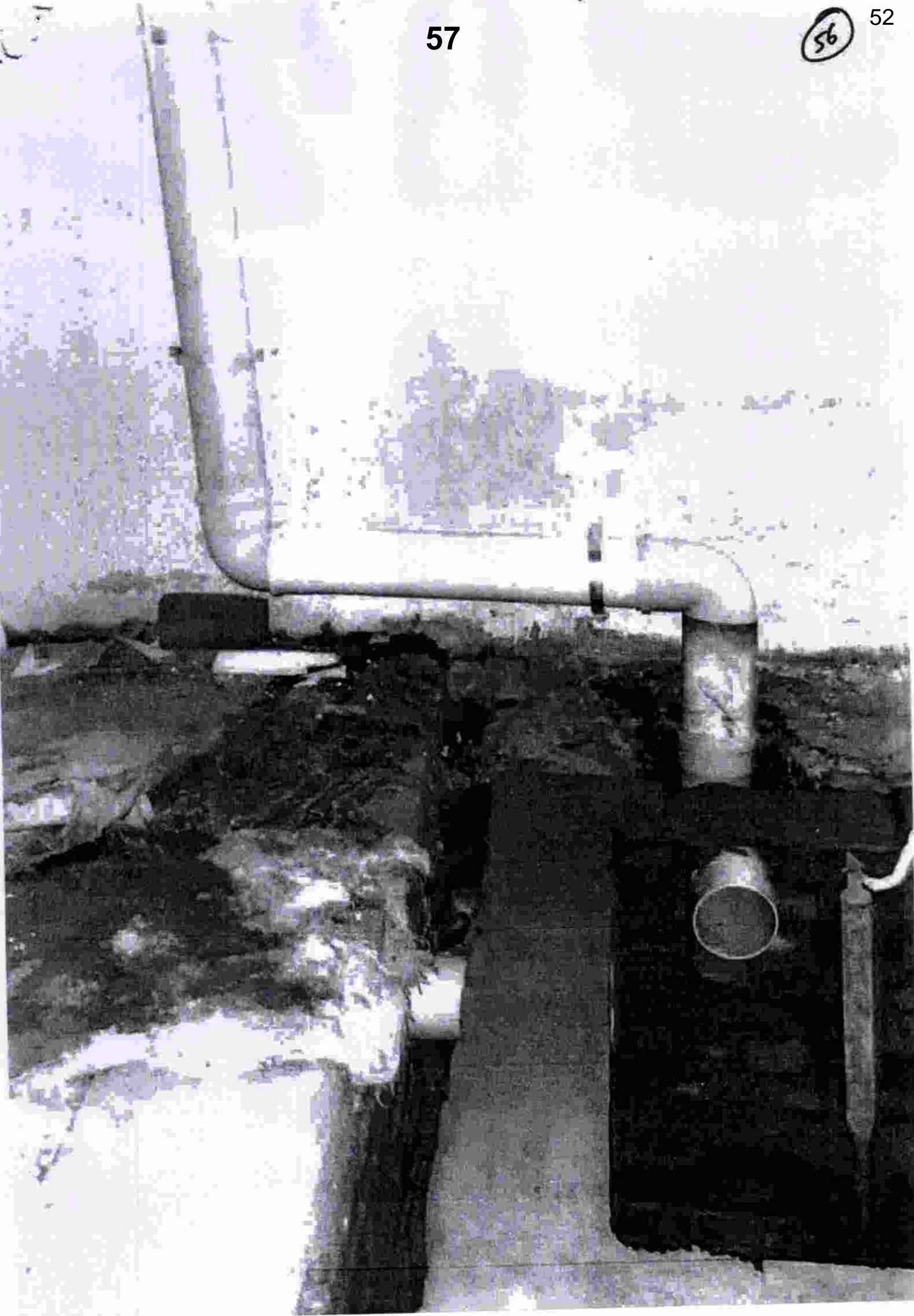
FOR CLIENTS:	CONSULTING ENGINEERS:
Signature	RRDA/STU/0325/2022 Signature

56

57



56







53

Form No.

Misc. Receipt

DEOGHAR MUNICIPAL CORPORATION

No. 6797

Date 17/1/23

Received Sitapur Soap Works

C.P. Drott Road, Deogarh

on account of For one Treasurers Salary

Deogarh
17/1/23

(Rupees in words) One thousand only

₹ 1000/-

Cashier

C.E.O.

DEOGHAR MUNICIPAL CORPORATION

SITARAM SOAP WORKS

28/160
19/16/23

Phone : (06432) 222921
E-mail : sitcocoap@gmail.com
Mob. No. : +91 9431132147

C. P. Drolia Road
P. O. : B. Deoghar
PIN - 814112, Jharkhand

To,
The Municipal Commissioner

Date :- 16/01/2023

Deoghar Nagers
Deoghar,
Jharkhand

Respected Sir,

Sub: Rubbish/ash to be dumped from
our unit.

We want rubbish/ash to be dumped from
our unit through municipal man via tractor.

Kindly do the needful and oblige us.

Thanking You,
For Sitaram Soap Works.

Pijush

M.NO - 7903438470

1000/-
Corresponding
No. 6393
13/1/23
17/01/23

श्री अरुण मारी
श्री कुपना
श्री Tractor 1000/-
इपना को रशिक के
आप शकत गाभा के
शकत करना 3/
17/01/2023



महाराष्ट्र शासन

GOVERNMENT OF MAHARASHTRA
आरोग्य विभाग
DEPARTMENT OF HEALTH

MUNICIPAL CORPORATION AURANGABAD WARD B

मृत्यु प्रमाण-पत्र
DEATH CERTIFICATE

क्रमांक 1

फॉर्म-6
FORM-6

जन्म व मृत्यु नोंदणी अधिनियम, 1969 च्या कलम 12/17 आणि महाराष्ट्र जन्म आणि मृत्यु नोंदणी नियम, 2000 चे नियम 8/13 अन्वये रेष्यात आले आहे.

(ISSUED UNDER SECTION 12/17 OF THE REGISTRATION OF BIRTHS & DEATHS ACT, 1969 AND RULE 8/13 OF THE MAHARASHTRA REGISTRATION OF BIRTHS & DEATHS RULES 2000.)

प्रमाणित करण्यात येत आहे की, खालील माहिती मृत्युच्या मूळ अभिलेखच्या नोंदवहीतून नगर निगम औरंगाबाद वार्ड बी, तालुका औरंगाबाद, जिल्हा औरंगाबाद, राज्याच्या नोंदवहीत उल्लेख आहे.

THIS IS TO CERTIFY THAT THE FOLLOWING INFORMATION HAS BEEN TAKEN FROM THE ORIGINAL RECORD OF DEATH WHICH IS THE REGISTER FOR MUNICIPAL CORPORATION AURANGABAD WARD B OF TAHSIL/BLOCK AURANGABAD OF DISTRICT AURANGABAD OF STATE/UNION TERRITORY MAHARASHTRA, INDIA.

मृताचे नाव / NAME OF DECEASED : OM PRAKASH CHHAWCHHARIA

लिंग / SEX: पुरुष / MALE

आधार क्रमांक / AADHAAR NO.:
XXXXXXXX2973मृत्यु ठिकाण / PLACE OF DEATH:
सेठ नवलाल धुत हॉस्पिटल/SETH NANDLAL DHOOT HOSPITALमृत्यु दिनांक / DATE OF DEATH:
23-03-2022
TWENTY-THIRD-MARCH-TWO THOUSAND TWENTY TWO

पत्नी / पत्नी माहिती नाव / NAME OF HUSBAND / WIFE:

मृत व्यक्तीचे वय / AGE OF DECEASED:
79 YEARS

आधार क्रमांक / HUSBAND/WIFE AADHAAR NO.:

आईचे पूर्ण नाव / NAME OF MOTHER:
NARMADA DEVI CHHAWCHHARIAवडिलांचे पूर्ण नाव / NAME OF FATHER:
CHIRANJIVI PRASAD CHHAWCHHARIA

आधार क्रमांक / MOTHER'S AADHAAR NO.:

आधार क्रमांक / FATHER'S AADHAAR NO.:

मृत व्यक्तीचा मृत्युसमयीचा पत्ता / ADDRESS OF THE DECEASED AT THE TIME OF DEATH:

मृत व्यक्तीचा कायमचा पत्ता / PERMANENT ADDRESS OF DECEASED:

AURANGABAD, AURANGABAD, AURANGABAD, MAHARASHTRA

FLATA NO.1. NEELKANT, STATION ROAD, VIHAR GOLEGAONKAR COLONY,
NEAR RTO OFFICE BANSILAL NAGAR, AURANGABAD, AURANGABAD,
AURANGABAD, MAHARASHTRAऔरंगाबाद (स कोर्प.), औरंगाबाद, औरंगाबाद,
महाराष्ट्र

औरंगाबाद (स कोर्प.), औरंगाबाद, औरंगाबाद, महाराष्ट्र

नोंदणी क्रमांक / REGISTRATION NO.:
D-2022: 27-00349-000217नोंदणी दिनांक / DATE OF REGISTRATION:
17-04-2022

शेरा / REMARKS (IF ANY):

*Chawchharia*प्रमाणपत्र दिव्याचा दिनांक / DATE OF ISSUE:
05-05-2022

निर्गमित करणारे प्राधिकारी / ISSUING AUTHORITY

उप-रजिस्ट्रार (जन्म व मृत्यु)
SUB-REGISTRAR (BIRTH & DEATH)
MUNICIPAL CORPORATION AURANGABAD WARD BUPDATED ON:
2022-04-28 15:10:59

"THIS IS A COMPUTER GENERATED CERTIFICATE WHICH CONTAINS FACSIMILE SIGNATURE OF THE ISSUING AUTHORITY"
THE GOVT. OF INDIA VIDE CIRCULAR NO. 1/12/2014-VS(CRS) DATED 27-JULY-2015 HAS
APPROVED THIS CERTIFICATE AS A VALID LEGAL DOCUMENT FOR ALL OFFICIAL PURPOSES.

* प्रत्येक जन्म आणि मृत्युची घटना नोंदव्याची खात्री करा * / ENSURE REGISTRATION OF EVERY BIRTH AND DEATH *



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

दिनांक - 16/01/2023

पत्रांक - 235

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

Sitaram Soap works
Mauza - Shyamganj, C. P. Drolia road.
Near traker Stand, P S - Deoghar,
District - DEOGHAR
Pin 814112

विषय - उचित संचालन सहमति (CTO) प्राप्त किए बगैर इकाई का संचालन के संबंध में।

महाराज,

उपर्युक्त विषय के संबंध में सूचित करना है कि आपकी इकाई पर्वद से वैध संचालन सहमति (CTO) प्राप्त किये बगैर उत्पादनरत है। जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981, की धारा 21 एवं जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1974 की धारा 25 की अवहेलना है। साथ ही विदित हो कि राष्ट्रीय हरित अधिकरण (NGT O.A. no.- 511/2022) का अनुपालन भी अप्राप्त है।

अतः आपको निर्देशित किया जाता है कि तत्काल प्रभाव से इकाई में उत्पादन/संचालन बन्द करें। पर्वद से वैध संचालन सहमति (CTO) प्राप्त कर ही इकाई का संचालन करें अन्यथा बाध्य होकर पर्वद आपके इकाई के विरुद्ध वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981, की धारा 21 एवं जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1974 की धारा 25 के तहत विधि सम्मत कानूनी कार्रवाई प्रारम्भ कर सकती है।

इसे अत्यावश्यक समझा जाए।

विश्वासभाजन,


16/01/2023
क्षेत्रीय पदाधिकारी
दुमका।



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION B65, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

60

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B-395

Ranchi, Dated. 27/02/2023

From,

Yatindra Kumar Das,
Member Secretary.

Annexure - G

To,

The Regional Officer,
Regional Office – cum – Laboratory,
Dumka.

Sub: Verification of the compliance report submitted by the unit w.r.t. O. A. No. 511/2022 pending before the Hon'ble NGT, Principal Bench, New Delhi - Reg.

Sir,

With reference to the subject noted above, it is to inform that M/s Sitaram Soap Works, Deoghar has submitted its compliance status to the Board vide its letter dated 02/02/2023 (copy enclosed).

In light of the above, it is, hereby directed to verify the compliance status of the Unit w.r.t. the directions issued by the Board vide Ref. No. B-234 dated 31/01/2023 and submit the Verification Report with clear comment and recommendations within 07 days of receipt of this letter.

This issues with the approval of the Competent Authority.

Encl: As above.

Yours sincerely,

(Yatindra Kumar Das)
Member Secretary

Annexure - H

Inspection report of M/s Sitaram Soap Works, Near Laxmi market, Deoghar in the light of Hon'ble NGT, O.A. No. 511/2022 and H. Q. Memo no. B-395 dated 27.02.2023

M/s Sitaram Soap Works, Near Laxmi market, Deoghar was inspected on 03.03.2023 by Sri Ravi Kumar, A. S. O, Dumka, in presence of the Regional Officer Dumka. During inspection following observation has been found in the light of H.Q. directions issued to the unit vide Ref. no. B-234 dated 31.01.2023:-


a) Shall stop the operation of the unit with immediate effect till Renewal CTO is accorded.	Complied (Unit was not under operation)
b) Shall submit the Rain Water Harvesting Scheme (RWHS) within 15 days and implement the RWHS within 02 months.	Complied (Two Pit has been constructed for RWH)
c) Shall maintain the neat and clean factory premises.	Complied
d) Shall make the proper drainage system and the Katcha drain which meets the municipal drain should be made pucca within 15 days of issuance of this letter.	All the drain system found pucca up to meeting point at municipal drain.
e) The Ash which is stored inside the premises, its quantity should be submitted to the Board within 15 days and it should be disposed of properly within 02 months.	Unit was not found under operation total coal ash dumped in low laying area after wetting.
f) Shall install the oil trapper at last discharge point for trapping of oil from floor wash/domestic discharge.	Oil trapper has been provided.
g) Shall install the stack as per CPCB norms, along with the Air Pollution Control Device within 03 months.	Stack found as per CPCB norm's along with scrubbing system.
h) Shall do plantation in vacant land if land is not available it should be done in several big baskets.	30 nos. of plants along with basket found during inspection.
i) Shall do proper Solid Waste Dumping.	Solid waste (Mainly ashes & domestic waste) is being disposed of by Deoghar Municipal Corporation application and receipt regarding is enclosed with.


(Ravi Kumar)
A. S. O.

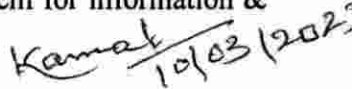
A. S. O.

Memo no. 770

Copy to Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information & necessary action.


(Kamlakant Pathak)
Regional Officer.

Dumka/ Dated :- 10/03/2023


(Kamlakant Pathak)
Regional Officer
Dumka